

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).11109/2005

(From the judgement and order dated 02/05/2005 in LPA No. 653-693/2005 &
CM No. 5106/2005 of The HIGH COURT OF DELHI AT N. DELHI)

NEW DELHI MUNICIPAL COUNCIL

Petitioner(s)

VERSUS

VANDANA SINGH & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and
d
prayer for interim relief)

Date: 13/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE C.K. THAKKERFor Petitioner(s) Mr. R.K.Jain,Sr.Adv.
Mr.Rakesh K.Khanna,adv.
Ms.Rashmi Khanna,adv.
Ms. Pallavi Chaudhary,adv.
Mr.Shashank Shekhar,adv.
Mr. Surya Kant,Adv.

For Respondent(s) Mr. R.P.Wadhvani,Adv.

UPON hearing counsel the Court made the following
O R D E RIssue notice on special leave petition as
well as on prayer for interim relief. Mr.
R.P.Wadhvani, learned counsel accepts notice on
behalf of the respondents. Therefore formal service
of notice is dispensed with.Counter affidavit to be filed within four
weeks.In the meanwhile there shall be an ad
interim stay.[SUMAN WADHWA]
COURT MASTER[MADHU SAXENA]
COURT MASTER